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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 162/2003 in
OA 1100/2002

New Delhi this the 25th day of June, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri R.K. Upadhyaya, Member (A)

1. M.S. Meena
S/O Shri Ram Shai,
R/O BH-92, West Shalimar
Marg, Delhi-5
2. B.S. Tolia,
S/O Shri Inder Singh,
R/O Staff Quarter No.1,
Type-IV, Govt. Lady
Noyce Sr. Sec. School for
deaf and dum, Delhi Gate,
Delhi.

..Petitioners

(By Advocate Shri Yogesh Sharma,
learned counsel through proxy
counsel Shri Balwant)

VERSUS

1. Ms. Shailji Chandra,
Chief Secretary,
Govt. of NCT of Delhi,
New Sectttt. Players Bldg.,
New Delhi.
2. Shri U.K. Worah,
Director,
Deptt. of Social Welfare,
Govt. of NCT KG Marg, New Delhi.

..Respondents

(By Advocate Shri Rajan Sharma,
learned counsel through proxy
counsel Shri Ashwani Bhardwaj)

O R D E R (ORAL)

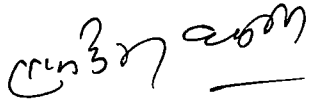
(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Learned proxy counsel for the respondents submits that
he has filed compliance affidavit on 24.6.2003 and copy has
been given to the opposite party. Learned proxy counsel

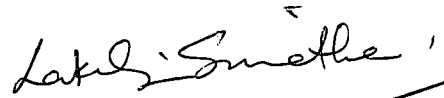
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for the petitioners submits that he is satisfied with the compliance.

2. In view of what has been stated above, CP 162/2003 is dismissed. Notices issued to the alleged contemners are discharged. File be consigned to the record room.



(R.K.Upadhyaya)
Member (A)



(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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